

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 21.04.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 88/16	TP 250/17	Hearing	560(6)	Anchor Lines Pvt. Ltd.,

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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ORDER

Counsel for petitioner in C.A 563/16 is present. Counsel for Respondent in C.A 563/16 is also present. The Respondents are petitioners in the main petition. The Counsel for petitioner in C.A 563/16 reported that, petitioner in C.A 563/16 may be permitted to come on record. Since Counsel for Respondents has no objection to implead the party to petitioner as 2nd Respondent to the main petition. Therefore, C.A 563/16 is allowed, petitioner is impleaded as 2nd Respondent to the main petition. Counsel for petitioner is directed to amend the petition and file C.A impleading 2nd Respondent and to save the time. 2nd Respondent is directed to file his objections if any. Since Counsel for petitioner in main petition pleaded urgency in the matter. Therefore, he is directed to file amended copy within 3 weeks and the Counsel for 2nd Respondent (the impleaded party) is directed to file objections if any within one week thereafter. List it on 08/06/2017.


Member (J)


Member (T)